

**Listed on: 12.10.2018**

**Court No.**

**Item No.**

**Section XI-A**

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) Nos. 11295 OF  
2011 AND 12361 OF 2011 WITH PRAYER FOR INTERIM RELIEF.**

**AND**

**INTERLOCUTORY APPLICATION Nos. 1 & 2**

(Applications for impleadment as party respondent in SLP (C) No. 11295 of 2011 filed by M/s. Sanand Ramakrishnan and V. Ramasubramanian, Advocates respectively)

**AND**

**INTERLOCUTORY APPLICATION No. 3**

(Application for permission to plead additional facts and particular and for reception of additional documents in SLP (C) No. 11295 of 2011.)

**AND**

**INTERLOCUTORY APPLICATION No. 4**

(Application for impleadment filed by Mr. C.K. Sasi, Advocate in SLP (C) Nos. 11295 of 2011.)

**AND**

**INTERLOCUTORY APPLICATION No. 5**

(Application for intervention filed by Mr. Sajith P. Advocate in SLP (C) No. 11295 of 2011.)

**AND**

**INTERLOCUTORY APPLICATION No. 6**

(Application for intervention filed by Ms. Usha Nandini, Advocate in SLP (C) Nos. 11295 of 2011.)

**AND**

**INTERLOCUTORY APPLICATION No. 8**

(Application for impleadment as party respondent in SLP (C) No. 11295 of 2011 filed by Mr. R. Sathish, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 12**

(Application for permission to file additional affidavit in SLP (C) No. 11295 of 2011 filed by counsel for petitioner)

**WITH**

**INTERLOCUTORY APPLICATION No. 13**

(Application for direction in SLP (C) No. 11295 of 2011 filed by counsel for petitioner)

**AND**

**INTERLOCUTORY APPLICATION No. 15**

(Application for direction filed by counsel for petitioner)

**AND**

**INTERLOCUTORY APPLICATION Nos. 16 & 17**

(Applications for direction & reception of Additional Affidavit filed by counsel for petitioner)

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**AND**

**INTERLOCUTORY APPLICATION Nos. 1 & 2**

(Applications for direction & exemption from filing O.T in SLP(C) No. 12361 of 2011)

**AND**

**INTERLOCUTORY APPLICATION Nos. 18 & 19**

(Applications for impleadment and re-calling the Court's order dated 21.11.2011 respectively filed by Mr. A. Raghunath, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 21**

(Application for impleadment as party respondent in SLP (C) No. 11295 of 2011 filed by Mr. M.P. Vinod, Advocates)

**AND**

**INTERLOCUTORY APPLICATION No. 22**

(Joint Applications for intervention with directions in SLP (C) No. 11295 of 2011 filed by Mr. Ravi P. Mehrotra, Advocate)

**WITH**

**INTERLOCUTORY APPLICATION No. 23**

(Application for exemption from filing O.T in SLP(C) No. 11295 of 2011 filed by Mr. Ravi P. Mehrotra, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 25 & 26**

(Application for impleadment and exemption from filing official translation in SLP (C) No. 11295 of 2011 filed by Mr. Ranjan Kumar, Advocate)

**WITH**

**INTERLOCUTORY APPLICATION No.**

(Application for direction in SLP (C) No. 11295 of 2011 filed by Mr. Ranbir Yadav, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 27**

(Application for directions and permission to carry out inspection of the record maintained in the sree Padmanabhaswamy Temple, Trivandrum in SLP (C) No. 11295 of 2011, filed by counsel for petitioner)

**AND**

**INTERLOCUTORY APPLICATION No. 28**

(Application for impleadment filed by Mr. A. Raghunath, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 30**

(Application for impleadment filed by Mr. Sumit Attri, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 31**

(Application for impleadment filed by Mr. K. Rajeev, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 32**

(Application for intervention filed by Mr. Anupam Lal Das, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 33**

(Application for directions filed by counsel for petitioner)

**AND**

**INTERLOCUTORY APPLICATION No. 34**

(Application for Reception of the accompanying Tabulated Statements with Affidavit filed by counsel for petitioner)

**AND**

**INTERLOCUTORY APPLICATION No. 35**

(Application for appropriate orders filed by Mr. Gautam Narayan, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 36**

(Application for directions filed by Mr. R. Sathish, Advocate for respondent No. 5 namely Sree Padmanabha Swamy Temple Union )

**AND**

**INTERLOCUTORY APPLICATION No. 38**

(Application for intervention filed by Mr. Abid Ali Beeran, Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 39**

(Application for Intervention in SLP (C) No. 11295 of 2011 filed by Ms. Manju Sharma Jetle , Advocate)

**AND**

**INTERLOCUTORY APPLICATION No. 40**

(Application for Directions in SLP (C) No. 11295 of 2011 filed by Mr. V. Shyamohan , Advocate)

**AND**

**INTERLOCUTORY APPLICATION Dy. No. 82238/2017**

(Application for intervention in SLP (C) No. 11295 of 2011 filed by Mr. Suvidutt M.S. , Advocate)

**AND**

**INTERLOCUTORY APPLICATION Dy. No. 89444/2018**

(Application for intervention in SLP (C) No. 11295 of 2011 filed by Mr. Praveen Swarup , Advocate)

**AND**

**INTERLOCUTORY APPLICATION Dy. No. 145673/2018**

(Application for directions in SLP (C) No. 11295 of 2011 filed by Mr. V.K. Sidharthan , Advocate)

**Sri Marthanda Varma (D) Thr. Lrs. & Anr. etc.**

**...Petitioners**

**Versus**

**State of Kerala & Ors. etc.**

**...Respondents**

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 04<sup>th</sup> July, 2017, when the Court was pleased to pass the Order (Copy of the Signed order dated 04.07.2017 is enclosed herewith for ready reference of the Hon'ble Court).(F/A)

**“In order to expedite the finalisation of choosing the most suitable persons, we consider it just and appropriate to request and appoint Hon'ble Mr. Justice K.S.P.Radhakrishnan, a retired Judge of this Court, as**

**...4/-**

**the Chairman of the Selection Committee, contemplated in paragraph 6 of the motion bench order dated 09.05.2017 (extracted above). For the responsibility vested in him, Hon'ble Mr. Justice K.S.P. Radhakrishnan (Retd.) shall be at liberty to fix his own honorarium and terms and conditions, which shall be honoured by the temple.**

**In case of any difficulty, liberty is granted to the parties to the instant case, and to the amicus curiae, to move I.As for appropriate orders.”**

It is submitted that Mr. G. Prakash, Counsel for the State of Kerala has on 06.07.2018 filed an affidavit on behalf of the State of Kerala (Copy of the same has been included at Page Nos. 355-357 in the SLP paper-books for the kind perusal of the Hon'ble Court)

It is further submitted that Mr. K. Babu, Chairman Administrative Committee has filed report of the Administrative Committee of Sree Padmanabhaswamy Temple dated 03.04.2018 and 02.07.2018 and **same are placed with the SLP paper books for the kind perusal of the Hon'ble Court at (F-25) and (F-26) respectively.**

It is further submitted that Mr. Praveen Swarup, Advocate has on 05.07.2018 filed an application for intervention (I.A. Dy. No. 89444/2018) but he has not served its copy to Mr. V. Shyamohan, Counsel for the petitioner (Copy of the same has been placed with the SLP paper-books for the kind perusal of the Hon'ble Court)

It is lastly submitted that Mr. V.K. Sidharthan, Advocate has on 05.10.2018 filed an application for directions (registered as I.A. dy. No. 145673/2018) along with Vakalatnama/Appearance on behalf of the Administrative Committee Shree Padmanabha Swamy Temple, represented by executive officer after taking NOC from erstwhile advocate Mr. Ramesh Babu M.R.. (Copy of the same has been included in the SLP paper-books for the kind perusal of the Hon'ble Court)

The I.A. Dy. No. 89444 of 2018 was mentioned before the Hon'ble Court on 05.09.2018, when the Court was pleased to pass the following order:

**“List the application for intervention along with the main matter on 12<sup>th</sup> October, 2018 before the appropriate Court.”**

The matter alongwith the applications above-mentioned are listed before the Hon'ble Court with this Report.

Dated this the 10<sup>th</sup> day of October, 2018.

Sd/-  
DEPUTY REGISTRAR